



**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 104  
IB-630/PB/2021**

**IN THE MATTER OF:  
M/s. Gogia Leasing Ltd.**

**...PETITIONER**

**Vs.**

**M/s. JBO Globeworld LLP**

**...RESPONDENT**

**Section**

**U/s 7 of IB Code, 2016**

**Order delivered on 06.09.2022  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial Creditor :  
For the RP**

**:Mr. Kunwarpreet Singh, PCS for RP  
in IA No. 4248 of 2022.**

**For the Respondent/Corporate Debtor :**

**ORDER**

**IA/4248/2022**

This is an application under Section 22(3)(a) of IB Code, 2016 by the IRP.

In this application it is stated that the CoC has convened its first meeting on 28.08.2022. In the first meeting, the CoC with 100% majority had confirmed the IRP to act as RP in the matter as the CoC has decided to continue the Interim Resolution Professional as Resolution Professional. This Adjudicating Authority confirms the appointment of IRP as RP. The Application is **allowed**.

**-sd-**

**(Rahul Bhatnagar)  
Member (T)**

**-sd-**

**(P.S.N Prasad)  
Member (J)**

(Mohit)